

Integrated Occupational Health Service

*965. **Shri L. Achaw Singh:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that a detailed scheme for an integrated occupational health service in India has been submitted to the State Governments; and

(b) if so, whether the State Governments have communicated their views to the Government?

The Minister of Health (Shri Karmarkar): (a) and (b). The question will be answered by the Minister for Labour and Employment on the 18th December, 1959.

Wheat: from U.S.A. under P.L. 480

*966. { **Shri Ram Krishan Gupta:**
Shri Shree Narayan Das:
Shri Sarju Pandey:
Shrimati Mafida Ahmed:
Shri N. R. Muniswamy:
Shri Achar:
Shri Muhammed Elias:
Shri P. G. Deb:

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 219 on the 7th August, 1959 and state:

(a) whether the Government of India have discussed with the United States authorities the import of three million tons of wheat under P.L. 480; and

(b) if so, the result of discussion?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) and (b). The agreement for the import of about 3 million tons of wheat from U.S.A. under P.L. 480 was signed on the 13th November, 1959. A copy of the Agreement has already been placed in the Library of the Parliament.

Strike by I.A.C. Pilots

*967. { **Shri S. M. Banerjee:**
Shri Tangamani:
Shri Panigrahi:
Shri Ram Krishan Gupta:
Shri A. M. Tariq:

Will the Minister of Transport and Communications be pleased to refer to the reply given to Starred Question No. 1093 on the 2nd September, 1959 and state:

(a) whether Government have since considered the question of taking disciplinary action against the pilots of I.A.C. who participated in the strike in August, 1959; and

(b) if so, the nature of action taken?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) and (b). The Indian Airlines Corporation have reported that the Central Executive of the Indian Commercial Pilots Association met the Chairman of the Corporation on the 28th August, 1959, and accepted collective responsibility for the strike on the 15th August, 1959. They, however, expressed regret for the strike and gave an assurance of co-operation and goodwill in future. With a view to promoting harmonious and efficient working, the management withheld disciplinary action against individual members of the Association, but deducted a day's pay from the salaries of the Pilots who were absent from duty on that day or who took part in the strike in any other manner.

Development of Visakhapatnam Port

1492. { **Shri Ram Krishan Gupta:**
Shri Madhusudan Rao:
Shri S. A. Mehdi:

Will the Minister of Transport and Communications be pleased to refer to the reply given to Unstarred Question No. 3437 on the 23rd April, 1959 and state the nature of the progress

made so far in the development of Visakhapatnam Port?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): 33 per cent. of soft material dredging has been completed and further dredging is in progress. Estimates and designs for the construction of the additional berths had been prepared on the assumption that the soil conditions at the site of the berths were more or less the same as those at the site of the existing berths and sanctioned. But investigations have revealed that the soil conditions at the two sites are different. Revised designs and estimates have, therefore, been prepared and are under scrutiny by the Development Adviser in the Department of Transport. Lay-out plans and estimates for the Belt Conveyor system for mechanical handling of ore are under preparation by the Development Adviser.

Q.T.S. on Northern Railway

1493. Shri Ram Krishan Gupta: Will the Minister of Railways be pleased to state:

(a) whether Quick Transit Service has been introduced on the Northern Railway; and

(b) if so, the names of the sections on which it has been introduced?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Yes.

(b) A statement is placed on the Table. [See Appendix III, annexure No. 42.]

Tube-wells in Bombay State

1494. Shri Pangarkar: Will the Minister of Food and Agriculture be pleased to state:

(a) whether any help has been promised to Bombay State for digging tube-wells for irrigational purposes during the current financial year; and

(b) if so, what is the amount?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) The State Government is eligible to receive a long-term loan to cover the expenditure incurred on construction of irrigation tube-wells.

(b) The State Government has allocated Rs. 45.23 lakhs for tube-well construction during the current financial year.

"Rabi Campaign"

1495. Shri Pangarkar: Will the Minister of Food and Agriculture be pleased to state:

(a) whether all the State Governments co-operated with the Central Government so far as the "Rabi Campaign" is concerned;

(b) which State did not co-operate; and

(c) the reasons therefor?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) Yes.

(b) and (c). Do not arise.

Manufacture of Vanaspati

1496. Shri Ramji Verma: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that some restraint is being imposed on the manufacture of Vanaspati; and

(b) whether Government is proposing to introduce some cheap alternative in its place?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) No restraint as such is being imposed on the manufacture of Vanaspati. There is, however, a twofold control of a regulatory nature (i) requiring a licence to be obtained for the installation of a new factory or expansion of an existing unit and (ii) requiring the quality of the product to conform to prescribed specifications.

(b) Does not arise.